

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 490/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Articles 6, 11, 12 and 16 of the Transmission Services Agreement dated 14.3.2016, seeking Extension of Scheduled Commercial Date of Operation (SCOD) of North Karanpura-Gaya 400 kV D/C Transmission Line with Quad Moose Conductor at Dhanbad along with Compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope Events, and other consequential reliefs.

Petitioner : North Karanpura Transco Limited (NKTL)

Respondent : Jharkhand Bijli Vitran Nigam Limited (JBVNL) and Ors.

Date of Hearing : **6.10.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, NKTL
Shri Lakshyajit Singh Bagdwal, Advocate, NKTL
Shri Harshit Singh, Advocate, NKTL
Shri Jai Lal, Advocate, NKTL
Shri Shubhanker Sharda, Advocate, NKTL
Shri Sajid Akhtar, Advocate, NKTL
Shri Abhishek Kumar, Advocate, Bihar Discoms
Shri Shubham Mudgil, Advocate, Bihar Discoms
Shri Aditya Pratap Singh, Advocate, Bihar Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner, NKTL, submitted that the instant Petition has been filed *inter alia* seeking extension of SCOD of North Karanpura - Gaya 400 kV D/C Transmission Line (NK-G line) along with the compensation on account of occurrence of Force Majeure, Change in Law, and Change in Scope events, and other consequential reliefs. He further apprised that the Petitioner has earlier filed Petition No. 41/MP/2024 seeking similar reliefs in respect of other commissioned elements of the same Project; however, the present Petition has been filed in light of the delayed commissioning of the remaining element of the Project, i.e. NK-G line.

2. In response to the query regarding the possibility of amending Petition No. 41/MP/2024 to include the claims relating to the NK-G line therein, the learned counsel

for the Petitioner submitted that there are certain differences in the present Petition and Petition No. 41/MP/2024 and further the timelines prescribed under the TSA for commissioning of each element are also different for the same Project and thus, the present Petition has been filed only in respect of NK-G line. He also requested that the present Petition may be listed along with Petition No. 41/MP/2024 including the additional IAs.

3. Learned counsel for the Respondents, Bihar Discoms, accepted notice and sought liberty to file its consolidated reply within six weeks.

4. After hearing the learned counsel for the parties, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents are permitted to file their respective replies within six weeks, after serving a copy on the Petitioner, who may file its rejoinders, if any, within four weeks thereafter.
- (c) The Petitioner to file the following information, on an affidavit, within four weeks:
 - (i) Summary of Force Majeure Events, specifying the original timeline as per the Petitioner's Plan, for the activities that had been affected by Force Majeure in the following table:

S.No.	Particulars of the Force Majeure events	Original timeline as per the plan of the Petitioner for the activity		Actual Timeline for the activity		Effective delay (Excluding the time period planned to execute the event) due to FM event	Date of Occurrence of the Force Majeure Event	Date by which notice was required to be served on LTTCs as per TSA	Actual Date of serving the notice on LTTCs	Supporting documents relied upon
		From	To	From	To					

(ii) Details of Change in Law events that have affected the execution of each of the elements of the Transmission Project covered in this Petition in the following table:

S.No	Name of Transmission Element	Detail of the Change in Law event	Date of occurrence of the Change in Law event	Amount of compensation claimed on account of Change in Law (in Rs.)	Additional IDC (in Rs.)	Additional IEDC (in Rs.)	Time extension, if any, sought by the Petitioner against such Change in Law events under its claim of Force Majeure.	Supporting documentary evidence

(iii) A copy of the CEA approval for energisation of elements of the Transmission Project, along with the COD declaration certificate and RLDC Certificate for successful trial run of the elements of the Transmission Project. Also submit the procedural compliance with the commissioning requirements under TSA and Grid Code.

5. The matter will be listed for hearing on **15.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)